

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 919/(MAH)/2017  
CA No.

CORAM:


Present: SHRI M.K. SHRAWAT  
MEMBER (J)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.05.2017

NAME OF THE PARTIES: IL & FS Financial Services Ltd.  
V/s.  
La-Fin Financial Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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13	Virek Shetty i/b AZB & Partners for Petitioner.	Associate	
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Naresh H. Chhedra for Dhruve Liladhar & Co. (for Respondent)	Associate	
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**ORDER**

**T.C.P. No. 919/I&BP/NCLT/MB/MAH/2017**

1. The Petitioner as well as the Respondent are duly represented by their Learned Representatives.
2. This Petition is transferred from the Hon'ble High Court filed under the provisions of Section 433(e) of the Companies Act, 1956 and listed for the first time today.
2. The Petitioner is seeking time to comply the formalities of Service of Form No. 5 and Notice of Demand to the Respondents. Granted. The Petitioner is directed to complete all formalities under the Code on or before 25<sup>th</sup> May, 2017.
3. On completions of the directions the matter is now listed for hearing on **19.06.2017.**

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**

**Dated: 02.05.2017**